

**THE HIGH COURT OF MANIPUR
AT IMPHAL**

NOTIFICATION

Imphal, the 11th February, 2026

No. HCM/A-72/2015-Estt/ : In exercise of the powers conferred by clause (2) of Article 229 of the Constitution of India read with Rule 12 of the High Court of Manipur (Appointment, Duties & Conditions of Service of Law Assistants) Rules, 2020, the Chief Justice of the High Court of Manipur is pleased to make the following Rules to amend the High Court of Manipur (Appointment, Duties & Conditions of Service of Law Assistants) Rules, 2020 namely:-

**THE HIGH COURT OF MANIPUR (APPOINTMENT, DUTIES & CONDITIONS
OF SERVICE OF LAW ASSISTANTS) (FIRST AMENDMENT) RULES, 2026**

1. Short title and commencement:

- i) These Rules shall be called the High Court of Manipur (Appointment, Duties & Conditions of Service of Law Assistants) (First Amendment) Rules, 2026.
- ii) These Rules shall be deemed to have come into force with effect from the date of notification of the High Court of Manipur (Appointment, Duties & Conditions of Service of Law Assistants) Rules, 2020 [hereinafter referred to as Rules, 2020].

2. Amendment of Rule 1:

- i) In the existing sub-rule (ii) of Rule 1 of the Rules, 2020, the word 'force' be inserted between the words 'into' and 'from'.

3. Amendment of Rule 10:

- i) In the existing sub-rule (iv) of Rule 10 of the Rules, 2020, the word 'leave' be inserted between the words 'casual' and 'of absence' in the first line.
- ii) In the existing sub-rule (iv) of Rule 10 of the Rules, 2020, the words 'shall not be entitled to any other leave of absence with pay except' appearing in

the second line after the word 'and' and before the word 'during' be substituted with the words 'such leave of absence with pay, as may be approved by the Judge with whom he/she is attached as well as'.

iii) After the existing sub-rule (xi) of Rule 10 of the Rules, 2020, the following sub-rules (xii) and (xiii) shall be added: -

'(xii) No remuneration shall be paid for any unauthorised absence.

(xiii) The Principal Secretary/Private Secretary to the Chief Justice/Judge to whom the Law Assistant is attached shall maintain proper account of the attendance, leave and unauthorised absence of the Law Assistant and send an attendance report on the last working day of each English calendar month to Registrar (Administration) for record.'

By Order etc.,

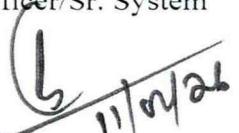
Sd/-
(OJESH MUTUM)
REGISTRAR GENERAL
HIGH COURT OF MANIPUR

Memo No. HCM/A-72/2015-Estt/ 2638 - 47

Imphal, the 11th February, 2026

Copy to:

1. The Principal Secretary to Hon'ble The Chief Justice, High Court of Manipur.
2. The P.S. to Hon'ble Mr. Justice A. Bimol Singh, Judge, High Court of Manipur.
3. The P.S. to Hon'ble Mr. Justice A. Guneshwar Sharma, Judge, High Court of Manipur.
4. All the Registrars, High Court of Manipur.
5. All the Joint Registrars, High Court of Manipur.
6. All the Deputy Registrars/Language Officer/Court Managers, High Court of Manipur.
7. All the Assistant Registrars, High Court of Manipur.
8. The System Analyst, High Court of Manipur [for uploading the same in the official website of High Court of Manipur].
9. All the Superintendents/Stamp Reporter/Court Officers/Protocol Officer/Sr. System Officer/Librarian, High Court of Manipur.
10. Guard File/Concerned File.


REGISTRAR GENERAL
HIGH COURT OF MANIPUR